

THE RAILWAY CLAIMS TRIBUNAL (AMENDMENT) ACT, 1998

No. 4 OF 1999

[2nd January, 1999.]

An Act further to amend the Railway Claims Tribunal Act, 1987.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Railway Claims Tribunal (Amendment) Act, 1998.

Insertion of
new section
30A.

2. After section 30 of the Railway Claims Tribunal Act, 1987, the following section shall be inserted, namely:— 54 of 1987.

Power to make
rules
retrospectively.

"30A. The power to make rules under clause (b) of sub-section (2) of section 30 shall include the power to make such rules or any of them retrospectively from a date not earlier than the date on which this Act received the assent of the President, but no such retrospective effect shall be given to any such rule so as to prejudicially affect the interests of any person to whom such rule may be applicable."